

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ASHOK MENON

Petition(s) for Special Leave to Appeal(Civil)No(s).34066-34067/2009

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI & ORS.

Respondent(s)

(With prayer for interim relief)

Date: 21/04/2010 These Petitions were called on for hearing today.

For Petitioner(s)

Mr. Nikhil Nayyar,Adv.

For Respondent(s)

Mr. Anurag Kishore,Adv.
Mr. Rajesh Kumar,Adv.

Mr. Gunnam Venkateswara Rao ,Adv
Mr. Ashutosh Kr. Sharma,Adv.

UPON hearing counsel the Court made the following

O R D E R

Await service of notice in r/o respondent No. 1.

Respondent No. 2 has already appeared and filed counter affidavit. No counter affidavit is filed by respondent

Nos. 3 and 4 though sufficient extensions were granted.

Counsel for the petitioner is directed to comply with the office report regarding non filing of process fee within a week for issuance of notice to unserved respondent, failing which the matter be listed before the Hon'ble Judge in Chamber for non prosecution.

In case of compliance, await service of notice and the matter be listed on 7.7.2010.

(ASHOK MENON)
Registrar